

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 249/MP/2022

Subject : Petition for seeking direction to the Respondents to pay capacity charges and interest on delay in payment of capacity charges and energy charges in terms of PPA dated 13.3.1997.

Petition No. 250/MP/2022

Subject : Petition for reimbursement of finance and procurement costs and applicable interest as per the provisions of PPA.

Petition No. 251/MP/2022

Subject : Petition for reimbursement of bank guarantee commission (part of finance and procurement costs) as claimed vide supplementary bills bearing Nos. 003 dated 21.3.2011, 004 dated 27.3.2012, 005 dated 1.3.2013, 006 dated 14.3.2014 and 007 dated 11.3.2015 and consequently direct the Respondents 1 to 3, to reimburse an amount of Rs.30,07,901/- being their share of bill amount.

Petition No. 252/MP/2022

Subject : Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,4781- towards reimbursement of the minimum fuel off-take charges (imbalance charges, cost of ship or pay quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.

Petitioner : Lanco Kondapalli Power Limited

Respondents : Andhra Pradesh Power Coordination Committee & 5 others

Date of Hearing : **21.7.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Puneet Yadav, Advocate , LKPL
Shri Sourabh Gupta, Advocate, LKPL
Shri Anand K. Ganesan, Advocate, Telangana Discoms
Ms. Aishwarya Subramani, Advocate, Telangana Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner referred to the order dated 23.6.2023 of the National Company Law Tribunal, Hyderabad, in IA No. 830/2023 and IA 839/2023 in CP(IB) No. 678/7/HDB/2018, and submitted that there has been a



change in the ownership of the Petitioner Company, as the same has been sold to M/s Radha Vasavi Assets LLP. He further submitted that there is also a change in the counsel representing these matters before this Commission. Accordingly, the learned counsel for the Petitioner, sought adjournment of the hearing, on the ground that certain formalities are required to be completed and a fresh Vakalatnama is also to be filed in the matter. The request of the learned counsel was not objected to by the learned counsel for the Respondent, Telengana Discoms.

2. Considering the request of the learned counsel for the Petitioner, the Commission, adjourned the hearing of these petitions. The Commission also permitted the Petitioner to file a fresh Vakalatnama, along with short submissions, if any, in these petitions, on or before **28.8.2023**, after serving copy to the Respondents. The Respondents, may file their responses to the same, on or before **14.9.2023**.

3. These petitions shall be listed for hearing on **25.10.2023**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

